## F.No. 6/Processed foods/FFRC/Fortification/FSSAI-2017

## Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulatory Compliance Division)

## FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the February, 2021

Subject: clarification on the Food Safety and Standards (Fortification of Foods) First Amendment Regulations, 2020 related to the exclusion of High Fat Sugar Salt (HFSS) Foods from Fortified Processed Foods category.

Reference is drawn to notification F. No. REG/Fortification Amendment (1)/Notification/FSSAI-2018, published in the Gazette of India on 18th December, 2020 regarding fortification of foods and subsequent representations received from the stakeholders seeking clarification on the exclusion of HFSS food from fortified processed foods as per sub-regulation (7) below;

"High Fat Sugar Salt (HFSS) Foods shall be excluded from Fortified Processed Foods category. The definition of HFSS foods shall have the same meaning as specified under the Food Safety and Standards (Labelling and Display) Regulations, 2020."

- In view of the above and also considering the fact that the HFSS Foods have not been defined and notified in the Food Safety and Standards (Labelling and Display) Regulations, 2020, it is clarified that the compliance to the sub-regulations (7) shall come into effect once the HFSS food are defined and notified under the Food Safety and Standards (Labelling and Display) Regulations, 2020.
- 3. This issues with the approval of the Competent Authority.

(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To

- 1. All Food Safety Commissioners,
- 2. All Authorized Officers, FSSAI,
- 3. All Designated Officers, FSSAI.

Copy for information to

- 1. PPS to Chairperson, FSSAI,
- 2. PS to CEO, FSSAI,
- 3. All Directors, FSSAI.